National Company Law Tribunal

Allahabad Bench

CPNO. 126/ALD12017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018

NAME OF THE COMPANY: MIS Seemant Vouta Paralcashan Put Ltd, section of the companies Act/1&B code: 252(3) of the Companies Act of 2013

SI. NO.

Designation

Representation

Signature

1. SMIL KUMAR PCS Petitioner
2. Krishne Der Vyes Adv. Rocc

CP No. 126/ALD/2017

Sh. Anil Kumar, PCS for the petitioner Company. Sh. Krishna Dev Vyas, CGSC representing the ROC, Kanpur.

The argument in respect of the present petition are being heard. During the course of argument and from perusal of the present petition, certain facts came to our notice that the Company has given such explanation for nonfiling of the statutory/ annual return for the relevant period. That task was assigned to an Outsourcing Agency, which did not perform its work. Hence, the Company has to suffer.

In view of this, we are of the view, that the petitioner needs to file a better affidavit giving particulars of such Outsourcing Agency and copy of the correspondences entertained between the petitioner and outsourcing Agency in respect of work assigned. Such affidavit to be filed within seven working days by serving an advance copy to the opposite counsel/ CGSC.

The case is fixed for the further argument on 29th January, 2018.

Date: 10/01/2018

Typed by Jyoti (Stenographer)

H.P. Chaturvedt, Member(Judicial)